

**Central Administrative Tribunal  
Principal Bench, New Delhi.**

**O.A.No.2296/2013**

**New Delhi this the 16<sup>th</sup> day of April, 2018**

**Hon'ble Mr. Raj Vir Sharma, Member (J)  
Hon'ble Ms. Praveen Mahajan, Member (A)**

Sh. Arvind Kumar Goel  
S/o Late Sh. Om Prakash Vaish,  
R/o A-44, First Floor, Surya Nagar,  
Ghaziabad, UP, Pin-201011  
Presently Retired as Assistant Engineer (Civil)  
From D.D.A. ... Applicant

(By Advocate: Sh. R.A. Sharma)

**Versus**

Delhi Development Authority  
Through its Vice Chairman  
Vikas Sadan (B-Block), 1<sup>st</sup> Floor  
Near INA, New Delhi-110023. . Respondents

(By Advocate: Sh. Vijay Saini with Sh. Manish Garg)

**ORDER (ORAL)**

**By Hon'ble Mr.Raj Vir Sharma, Member (J)**

Heard the learned counsel for the parties. During the course of arguments, learned counsel for the applicant submitted that the applicant has moved a representation dated 12.08.2014 (Annexure A-27) which is pending before the respondents and they have not taken any decision on his representation. Learned counsel for the applicant further submitted that applicant will be satisfied if direction is given to the respondents to decide the aforementioned representation within a specific period. Learned counsel for the respondents has no objection to it.

2. In view of the above submissions made by the learned counsel for the parties, we direct the respondent no.1 (DDA) to decide the aforementioned representation dated 12.08.2014 moved by the applicant by a reasoned and

speaking order within a period of six weeks from the date of receipt of certified copy of this order. Applicant shall also be provided a copy of the order passed by the respondents.

3. O.A. is disposed of accordingly. No costs. Applicant will be at liberty to seek redressal, if any grievance survives thereafter.

**(Praveen Mahajan)**  
**Member (A)**

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**(Raj Vir Sharma)**  
**Member(J)**

